

HIGH COURT OF SIKKIM GANGTOK

NOTICE

No. 87/ Judl./HCS

Date: 29/03/2022

In view of Practice Note dated 24th March, 2022, issued by the Hon'ble, the Chief Justice, henceforth, the Registry shall not accept more than one Vakalatnama on behalf of each litigant who wishes to enter appearance before this Court.

In the event, there are multiple advocates representing a litigant, only one Vakalatnama should be accepted by the Registry on behalf of that litigant. The advocate whose Vakalatnama is accepted by the Registry on behalf of a litigant shall be the Advocate-on-Record of that litigant. Other advocates who may be engaged by that litigant can appear only as "counsel" under authority of the Advocate-on-Record of that litigant and they need not file any separate Vakalatnama.

Sd/-

REGISTRAR GENERAL

Memo No.: 13280-13292 Judl./HCS

Date: 29/3/2022

Copy to:-

1. Additional Registrar-cum-PPS to Hon'ble the Chief Justice and Deputy Registrar-cum-PS to Hon'ble the Chief Justice.
2. Additional Registrar-cum-PPS to Hon'ble Judge.
3. Deputy Registrar-cum-PS to Hon'ble Judge.
4. Reader to Hon'ble the Chief Justice and Hon'ble Judges.
5. Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok.
6. Additional Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok.
7. The President, Bar Association of Sikkim, (High Court & Subordinate Courts of Sikkim), Gangtok.
8. The President, High Court Bar Association, Gangtok.
9. The President, Bar Association of Namchi, South Sikkim.
10. The Computer Cell, High Court of Sikkim, Gangtok.
11. Notice Board.
12. Guard file and
13. File.


REGISTRAR